

PART III

GOVERNMENT OF PUNJAB

OFFICE OF EXCISE AND TAXATION COMMISSIONER,

PUNJAB, PATIALA

NOTIFICATION

The 30th March, 2016

No. G.S.R.21/PA.1/1914/Ss.21 and 59/Amd. (21)/2016.-In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O. 24/PA.1/1914/S.9/2016, dated the 17th March, 2016, and all other powers enabling me in this behalf, I, Rajat Agarwal, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Excise Bonded Warehouse Rules, 1957, namely: -

RULES

1. (1) These rules may be called the Punjab Excise Bonded Warehouse (Amendment) Rules, 2016.
- (2) They shall come into force on and with effect from the first day of April, 2016.
2. In the Punjab Excise Bonded Warehouse Rules, 1957, in rule 4,-
 - (i) in sub-rule (1), in clauses (i) and (ii), for the words "nine lac" and "fifteen lac", the words "ten lac" and "eighteen lac", shall respectively be substituted; and
 - (ii) In sub-rule (3), in the first proviso, for the words "Excise Duty" the words "Excise duty or extra license fee or other chargeable levies" shall be substituted.

RAJAT AGARWAL,
Excise Commissioner, Punjab.